Offer by Mr. Tunku Abdul Rehman for Mediation between India and Pakistan

*1647. SHRI P. K. DEO :
SHRI DEVINDER SINGH
GARCHA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) Whether the former Prime Minister of Malaysia and now Secretary-General of the Islamic Secretariat, Mr. Tunku Abdul Rehman, has offered to mediate between India and Pakistan the question of Bangla Desh;
- (b) if so, whether Government of India have received any formal communication from Mr. Rehman; and
- (c) if so, the details there of and reaction of Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): (a) Government have seen press reports that Tunku Abdul Rehman told press reporters that he would be happy to mediate between India and Pakistan.

- (b) No, Sir.
- (c) Government's stand is well known, namely, that a settlement of the Bangla Desh issue is to be arrived at between the military rulers of Pakistan and the already elected representatives of the people of Bangla Desh. The Bangla Desh issue is not an Indo-Pakistan aflair and there can be no question of any mediation between India and Pakistan on this issue.

Chinese Admission in U.N.O.

*1648. SHRI M. SATYANARAYAN RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the question of China's admission into the United Nations is likely

to be debated in the next U. N. General Assembly Session; and

(b) if so, Government of India's reaction thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) (a): Yes, Sir.

(b) India has consistently supported the right of the Government of the People's Republic of China to represent China in the U. N.

Ceiling On Urban Property

*1649. SHRI P. M. MEHTA: Will the Minister of WORKS AND HOUS-ING be pleased to state:

- (a) whether the U. P. Government has recommended a Rs. 5 lakhs Ceiling on Urban Property to the Central Government; and
- (b) the reaction of the Central Government thereto?

THE MINISTER OF WORKS AND HOUSING AND HEALTH & FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): (a) Yes, Sir.

The U. P. Government have expressed their agreement to the Centres' suggestion for a uniform Central legislation imposing a ceiling on urban property.

They have stated further that the basis for compensation in lieu of urban property taken over in excess of ceiling fixed, may be uniform throughoutthe country and that even after the imposition of the ceiling on urban property, the present policy of leving heavy taxes in the form of

income tax, wealth tax etc. should also continue, and the Central Government should grant on appropriate portion of such taxes to the State Government.

(b) We had ourselves asked the State Governments to consider the merit of a uniform Central legislation on this subject. We had also informed them that if consensus emerges in favour of such a legislation, the State Governments would be requested to arrange to have the necessary resolutions passed in their legislatures empowering the Parliament to legislate on the subject. We are awaiting categorical replies from many of the States.

Corruption in Hindustan Latex, Trivandrum

- *1650. SHRI VAYALAR RAVI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) whether Government have received complaints regarding corrupt practices of the officials of the Hindustan Latex, Trivandrum:
 - (b) if so, the nature of complaints; and
- (c) what action is being taken in the matter?

THE MINISTER OF WORKS & HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): (a) Yes, Sir.

- (b) The complaints alleged irregular appointments of staff in the Nirodh Factory, Trivandrum, and mis-use of official position by the General Manager.
- (c) After thorough examination allegation about irregular appointments were found to be unsubstantiated. The other complaints are under investigation.

Removal of Dairies from Residential Colonies of Delhi

- 7175. SHRI S. C. SAMANTA: Will the Minister of HEALTH AND FAMILY PLANNING be pteased to state:
- (a) whether some ef the dairies are occupying even the main roads of the Safdarjang Enclave and creating unhygienic condition in the locality:
- (b) whether many of the dairies in Krishna Nagar are keeping bull-buffaloes for breeding purposes on commercial basis;
- (c) whether people from outside also buffaloes for bring their breeding purposes;
- (d) whether the dairiwallas of Krishna Nagar use the public roads for breeding purposes thereby obstructing the passers-by and creating Public nuisance;
- (e) whether complaints from the residents of locality to the Corporation authorities have not produced any result; and
- (f) what steps do Government propose to take for removing the dairies from the residential colony where D.D.A. has sold land on a very high price?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): (a) to (f). The exact position is being ascertained and the required information will be laid on the Table of the Sabha.

Stateless People after fulfilment of Indo-Ceylon Treaty Obligations

7176. KUMARI KAMALA KUMARI : Will the Minister of EXTERNAL AFFAIRS be pleased to state: